GOVERNMENT OF INDIA HEAVY INDUSTRIES AND PUBLIC ENTERPRISES LOK SABHA

UNSTARRED QUESTION NO:4007 ANSWERED ON:21.03.2013 MAHARATNA AND NAVRATNA STATUS TO PSUS . Bali Ram Dr. ;Meghwal Shri Arjun Ram ;Tagore Shri Manicka

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the number of Public Sector Undertakings (PSUs) which have been granted the status of Navratna and Maharatna;

(b) the eligibility criteria and the details of facilities which are being provided to the companies after getting Navratna and Maharatna status;

(c) the number of companies which are presently in the process of getting the said status; and

(d) the time by which the said proposals are likely to be finalised?

Answer

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL)

(a) to (d): A statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Unstarred Question No. 4007 for answer on 21st March, 2013 regarding Maharatna and Navratna status to PSUs

(a) : Presently, 7 Central Public Sector Enterprises (CPSEs) have been granted Maharatna status and 14 CPSEs have been granted Navratna status.

(b): The Government has laid down the following eligibility criteria for grant of Maharatna status to CPSEs.

(i) Having Navratna status.

- (ii) Listed on Indian stock exchange with minimum prescribed public shareholding under SEBI regulations.
- (iii) Average annual turnover of more than Rs. 25,000 crore, during the last 3 years.
- (iv) Average annual net worth of more than Rs. 15,000 crore, during the last 3 years.
- (v) Average annual net profit after tax of more than Rs. 5,000 crore, during the last 3 years.

(vi) Should have significant global presence/international operations.

As per the criteria laid down by the Government, Miniratna Category – I and Schedule 'A' CPSEs, which have obtained 'excellent' or 'very good' rating under the Memorandum of Understanding system in three of the last five years, and have a composite score of 60 or above in the six selected performance parameters, namely,

- (i) net profit to net worth,
- (ii) manpower cost to total cost of production/services,
- (iii) profit before depreciation, interest and taxes to capital employed,
- (iv) profit before interest and taxes to turnover,
- (v) earning per share and

(vi) inter sectoral performance, are eligible to be considered for grant of Navratna status.

The Boards of Maharatna and Navratna CPSEs have been delegated enhanced powers in the areas of capital expenditure, investment in joint ventures/subsidiaries and human resources development, etc.

(c) and (d) : The proposals for grant of Maharatna/Navratna status to CPSEs are to be initiated by the concerned administrative Ministries and are considered in terms of laid down procedure. Such proposals are considered by the Inter-Ministerial Committee and thereafter by the Apex Committee. The recommendations of Apex Committee for grant of Maharatna/Navratna status to CPSEs are placed before Minister of Heavy Industries & Public Enterprises for a decision. The proposals for grant of Navratna status to Engineers India Limited, Rashtriya Chemicals & Fertilizers Limited, NHPC Limited and Mazagaon Dock Limited have been received from their concerned administrative Ministries.